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- whether Motor Vehicles (Amendment) Act, 2019 MV Act is restricting the amount recoverable from the insurance companies by providing the provision of fixing maximum liability by the insurance companies;
- (b) whether victim of an accident would be provided with unlimited liability cover; and
- whether Government has any plan or roadmap, as to how they are going to implement the provisions relating to medical facilities to accident victims and ensuring the provision of safe and secure roads?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) As per section 51 of the Motor Vehicles (Amendment) Act, 2019, for amendment of section 147 of the Motor Vehicles Act, 1988, - "Requirement of policies and limits of liability" provides for the Central Government to prescribe a base premium and the liability of an insurer in relation to such premium for an insurance policy in consultation with the Insurance Regulatory and Development Authority for the purposes of third party insurance related to either death of a person or grievous hurt to a person.

- (b) The Ministry has been of the view that as per the current provision in cases of third party insurance liability for cases of compensation, in case of death as being un-limited to be paid by the insurance company would be maintained, within the provisions of the Motor Vehicles (Amendment) Act, 2019 and the subsequent rules or guidelines whenever they are issued.
- The Motor Vehicles Act, 1988 provides the framework for third party insurance and compensation for road accidents. The Motor Vehicles (Amendment) Act, 2019 as passed by the Parliament recently, provides for schemes for golden hour treatment, cashless treatment and time bound claim settlement to the victims of the road accidents. The provisions are contained in section 51 to section 57 of the Motor Vehicles (Amendment) Act, 2019.

## Progress of 'Bharatmala Project'

†2373. DR. KIRODI LAL MEENA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is implementing 'Bharatmala Project' to construct roads spanning 25,000 kilometers for border areas, coastal areas, religious and tourist places; and

<sup>†</sup>Original notice of the question was received in Hindi.

(b) if so, the current status of the progress of the project and the target set to complete the said work?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) The Government of India had approved Bharatmala Pariyojana Phase-I in October, 2017 with an aggregate length of about 34,800 km (including 10,000 km residual NHDP stretches) at an estimated outlay of ₹ 5,35,000.00 crores for development of about 9,000 km length of Economic corridors, about 6,000 km length of Inter-corridor and feeder roads, about 5,000 km length of National Corridors Efficiency improvements, about 2,000 km length of Border and International connectivity roads, about 2,000 km length of Coastal and port connectivity roads, about 800 km length of Expressways. Total of 255 road projects with an aggregate length of about 10,699 km have been approved till October, 2019 under Bharatmala Pariyojana with total Cost of ₹ 2,64,916 crores approximately. Bharatmala Pariyojana Phase-I is targeted for completion by 2021-22.

## Sale of BS-VI norm vehicles

2374. DR. KANWAR DEEP SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government proposes to introduce sale of BS-VI norm vehicles shortly to curb pollution across the country and if so, the details thereof;
- (b) whether the Hon'ble Supreme Court has barred BS-IV vehicles to ply on road after April 1st, 2020 and turned down the plea of the Government and automobile industry for extension of time to enable them to sell their existing stock of vehicles; and
- (c) if so, the steps taken or being taken in this regard by Government to help the automobile industry which is already reeling under great losses?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) Yes, Sir. The Government, *vide* G.S.R. 889(E), dated 16.09.2016 has mandated BS-VI mass emission standard for vehicles throughout the country from April 1, 2020 to curb pollution across the country.

(b) and (c) This Ministry, vide GSR 178 (E) dated 20th February, 2018 had notified